CP NO. 113/2003 RT NO.03/2016

Mr. Ved Kapoor & Anr.

... Petitioners

Versus.

M/s Hitkari China Industries Ltd. & Ors.

...Respondents

Present:

None.

As per office report the notice sent to learned counsel for the petitioner by Speed Post was delivered on 15.09.2016. As per track report the notice sent to the counsel for respondents has not been delivered with the report as 'unclaimed'.

This case was received by transfer from the Company Law Board.

Now issue notices to both the parties by sending notices separately to each of the party and attaching copy of the petition for 06.10.2016.

(Justice R.P. Nagrath) Member (Judicial)

Dufyer

Deepa Krishan) (Deepa Krishan) Member (Technical)

September 19, 2016

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CP NO. 74/2003 RT NO.02/2016

Mr. Ajay Kapoor

... Petitioner

Versus.

M/s Hitkari Industries Ltd. & Ors.

...Respondents

Present:

None.

As per office report notice sent to the counsel for respondents was delivered as per the track report of Post Office but notice sent to the counsel for petitioner was not delivered with the remarks as 'unclaimed'

Notices now be issued to both the parties separately by Speed Posts and attaching copy of the petition, for 06.10.2016.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member (Technical)

September 19, 2016

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CP NO. 35 (ND) 2016 RT No.15/2016

Smt. Harjeet Kaur

...Petitioner

Versus.

M/s Shree Maya Pulp & Papers Pvt. Ltd.&Anr.

...Respondents

Present:

Mr. Taranjit Singh Sachdeva (stated to be son of petitioner).

Mr. Mayur Kanwar, Advocate for respondents.

Mr. Mayur Kanwar, Advocate filed Power of Attorney on behalf of both the respondents. He seeks time to file no objection from the previous counsel. Let the needful be done by the next date. Mr. Kanwar seeks time to file reply on the ground that respondent No.1 had undergone surgery and was not quite well. Son of the petitioner, present states that his counsel was not well and therefore, could not attend the proceedings.

Post the matter for 07.10.2016. Last time opportunity granted to the respondents to file reply with advance copy to the other side, at least three days before the date fixed.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

September 19, 2016

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CP NO. 62(ND)/2016 RT NO.16/2016

Sunil Sharma & Ors.

... Petitioners

Versus.

M/s Hex Technologies Pvt. Ltd.

...Respondents

Present:

Mr. Arun Kumar, Advocate for petitioners.

Mr. Yash Pal Gupta, Advocate for respondents.

Learned counsel for the petitioner states that in compliance with the order dated 29.08.2016 he has deposited an amount of Rs.10,000/- as costs in the Union Territory Legal Services Authority, Chandigarh and has handed over receipt dated 16.09.2016 of the deposit. Let the receipt be taken on record.

Learned counsel for respondents made statement that whenever the petitioners make a request for inspection of the records or the bank accounts of the Company, the same would be made readily available for inspection by the respondents in accordance with the procedure. In view of the aforesaid statement of the learned counsel, learned counsel for petitioner withdraws the instant petition. As the petition is dismissed as withdrawn with liberty to file a fresh petition as and when the cause of action arises.

Certified copy of the order be supplied to both the parties.

Records be consigned.

(Justice R.P. Nagrath) Member (Judicial)

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(Deepa Krishan)

Member (Technical) September 19, 2016

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